

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 45 of 2021

A Bill further to amend the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Act, 2021.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 22 of 1959.

2. In section 7-A of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959,—

Amendment of Section 7-A.

(1) in sub-section (2), for the expression “three years”, the expression “two years” shall be substituted;

(2) after sub-section (2), the following sub-section shall be inserted, namely :—

“(2-A) Every person holding the office of member of the District Committee on the date of commencement of the Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Act, 2021, who has completed a term of two years on that date shall cease to hold office forthwith and who completes a term of office of two years after that date shall cease to hold office on such completion.”.

STATEMENT OF OBJECTS AND REASONS

Section 7-A of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Tamil Nadu Act 22 of 1959) provides for constitution of a District Committee for every revenue district, for preparing a panel of names of persons for appointment as non-hereditary trustees in the religious institutions. The members of the District Committee shall be scholars, philanthropists or religious minded persons and qualified for appointment as trustees under that Act and their term of office shall be three years.

2. As several persons are interested in the religious activities, their participation in the District Committees may ensure the selection of proper and qualified persons for appointment of trustees in the religious institutions. Hence, it is considered to provide opportunity to more number of scholars, philanthropists, religious minded persons, senior citizens and women in the process of preparation of panel of names of persons for appointment as non-hereditary trustees in the religious institutions. In the above context, it has become necessary to give opportunities to senior citizens, women and other aspirants, who have the necessary aptitude, dedication and competence and to strengthen and to provide impetus to the administration of the religious institutions and in the appointment of trustees. The Government have therefore decided to reduce the term of office of the members of the District Committee from three years to two years by amending the said Act.

3. The Bill seeks to give effect to the above decision.

P.K. SEKARBABU,
*Minister for Hindu Religious and
Charitable Endowments Department.*

Chennai-600 009,
13th September 2021.

K. SRINIVASAN,
Secretary.